

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1041 of 2001

Allahabad this the 11th day of December, 2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj Gen K.K. Srivastava, A.M.

Syed Mirajul Arifin Hashmi Son of Late Syed Feroz Bakht, R/o H.No.55 Rafi Manzil, Muhalla-Barbarahna, Ghazipur City.

Applicant

By Advocate Shri N.A. Khan

Versus

1. Union of India through its General Manager, Eastern Railway, Calcutta/Kolkata.
2. The Divisional Railway Manager, Eastern Railway, Asansol.

Respondents

By Advocate Shri K.P. Singh

O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. the applicant has prayed for a direction to respondents to consider the case of the applicant for appointment on suitable post under loyal quota without delay. The case of the applicant is that his father Syed Feroz Bakht was employed in railways, and he did not participate in the strike by the railway employees in 1974 and were assured certain service benefits including

a special consideration in respect of the children for the appointment in the railways.

For this purpose, the applicant, son of Late Syed Feroz Bakht, made applications from time to time, but he has not been considered for appointment.

The last representation was made on 16.04.2001 by his mother-Fatima Zabeen

2. Shri K.P. Singh, learned counsel for the respondents on the other hand has submitted that the claim of the applicant is highly time barred and he is not entitled for any relief.

3. We have considered the submissions made by the counsel for the parties. However, since the applicant has been making representations, the representation ought to have been decided by a reasoned order. The O.A. is accordingly disposed of at the admission stage with the direction to respondent no.2 to consider and decide the representation filed on behalf of the applicant, copy of which has been filed as annexure-VII, within a period of 3 months by a reasoned order in accordance with the rules. There will be no order as to cost.

Member (A)

Vice Chairman

/M.M./